CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH, MUMBAI

Excise Appeal No. 729 of 2008

(Arising out of Order-in-Appeal No. SRK/341 & 342/RGD/2007 dated 10-09-2007 passed by the Commissioner of Central Excise (Appeals), Mumbai Zone-II)

.........Appellant

VIVILON TEXTILES INDUS. PVT LTD
9 Industry House, Plot No. 4 Marwan Estate
Off Saki Vihar Road
Andheri (E), Mumbai 400 072

VERSUS

Commissioner of Central Excise - RAIGAD ....R
Utpad Shulk Bhavan
Plot No.1, Sector-17
Khandeshwar
Navi Mumbai 410 206.

AND

Excise Appeal No. 730 of 2008

(Arising out of Order-in-Appeal No. SRK/341 & 342/RGD/2007 dated 10-09-2007 passed by the Commissioner of Central Excise (Appeals), Mumbai Zone-II)

.........Appellant

HARISH BULCHANDANI – M.D. of
VIVILON TEXTILES INDUS. PVT LTD
9 Industry House, Plot No. 4 Marwan Estate
Off Saki Vihar Road
Andheri (E), Mumbai 400 072

VERSUS

Commissioner of Central Excise - RAIGAD ....Respondent
Utpad Shulk Bhavan
Plot No.1, Sector-17
Khandeshwar
Navi Mumbai 410 206.

<u>APPERANCE:</u>

Shri D.H. Nadkarni, Advocate for the Appellant – (Proxy)
Shri Sanjay Hasija, Sudt., Authorised Representative for the Respondent

CORAM:
HON'BLE MR. C J MATHEW, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85099-85100/2020

Date of Hearing: 23-01-2020
Date of Decision: 23-01-2020

PER: CORAM

It is informed by Learned Counsel on behalf of appellant that their appeal has been restored by order of Hon'ble High Court of Bombay dated 12th December 2018. Accordingly, appeals no. A/91881/2017 and A/91882/2017 stand restored. It is also informed that appellants have sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and obtained Discharge Certificate.

2. In accordance with section 127 (6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in open court)

(C J MATHEW)
MEMBER (TECHNICAL)

(DR. SUVENDU KUMAR PATI)
MEMBER (JUDICIAL)

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